

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

Page No. 10

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OA/TA/RA/CCP No. 167

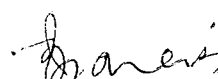
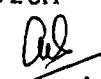
19 89, in OA 1741/89.

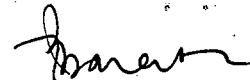
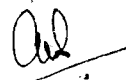
Capt. K.S. Malhotra  
APPLICANT(S)

Shri R.P. Oberoi.  
COUNSEL

Union of India & Ors  
RESPONDENT(S)

Shri M.M. Sudan.  
COUNSEL

Date	Office Report	Orders
		<p><u>CCP 167/89.</u></p> <p>Applicant through counsel Shri R.P. Oberoi</p> <p>On behalf of respondents 1 to 3 Shri M.M. Sudan, counsel is present.</p> <p>Shri R.P. Oberoi, learned counsel for the applicant has today filed an additional affidavit with nine annexures, a copy of which has been served on Shri M.M. Sudan, counsel for the respondents. In the Original Application counter and rejoinder has been filed. List this matter before us on 28.9.1989 along with OA 1741/89.</p> <div><div><p> (B.C. Mathur) Vice-Chairman 26.9.1989.</p></div><div><p> (Amitav Banerji) Chairman 26.9.1989.</p></div></div>
	SKS	<p><u>28.9.1989</u></p> <p>Applicant through Shri R.P. Oberoi, Counsel. On behalf of respondents 1 to 3 Shri M.M. Sudan, counsel is present. On behalf of respondent No. 4, Shri S.M. Ashri, counsel is present.</p> <p>After hearing learned counsel at some length, we are of the view that no case is made out for issuing notice in the CCP filed by the applicant. We, therefore, dismiss it.</p>

Date	Office Report	Orders
		<p data-bbox="690 271 860 310"><u>28.9.1989</u></p> <p data-bbox="682 350 1632 660">The other CCP No. 187/89 filed today on behalf of Shri H.C. Jatav, IPS, Commandant General Home Guards &amp; Director Civil Defence (Respondent No.4) is withdrawn by Shri S.M. Ashri, learned counsel as not pressed.</p> <p data-bbox="674 679 1587 1771">As regards the O.A. No. 1741/89, a date 6.11.1989 has been fixed by an order of a Division Bench dated 11.9.1989. The case will be listed on that date before Court No. I. If the parties desire to file any other paper, they will first serve a copy of the same on the learned counsel of other side by 18th October, 1989. Reply may be served on the counsel within 10 days. All the papers, replies and rejoinder shall be filed in office before the date fixed for hearing. If the papers or replies are not served on the learned counsel for the other side within the time indicated above, the said papers or replies may not be taken into consideration during hearing. Call on 6.11.1989 for hearing as the date already fixed. Inform LC for parties.</p> <div data-bbox="678 1792 959 1989"> ( B.C. Mathur ) Vice-Chairman 28.9.1989.</div> <div data-bbox="1191 1779 1529 1976"> ( Amitav Banerji ) Chairman 28.9.1989</div> <p data-bbox="645 2016 736 2055">"SKS"</p>